

In pursuance of the provisions of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of Notification No.-339 /XXX(4)/2024-04(3)/2016, Dehradun, dated: 04 October, 2024 for general information. NOVEMBER

Government Of Uttarakhand
 Personnel & Vigilance Section-4
 NO.-339 /XXX(4)/2024-04(3)/2016
 Dehradun, Dated: 04 October, 2024
NOVEMBER

Notification
Miscellaneous

In exercise of the powers conferred by article 233 read with proviso to article 309 of the Constitution of India, the Governor is pleased to make the following rules in view to further amend the Uttarakhand Higher Judicial Service Rules, 2004, namely :-

The Uttarakhand Higher Judicial Service (Amendment) Rules 2024

- | | | | | | | | |
|--|--|-----------------|-----------------|----------------------|--------------------------------|--|--|
| Short title and Commencement | 1. (1) These Rules may be called the Uttarakhand Higher Judicial Service (Amendment) Rules, 2024.
(2) They shall come into force at once. | | | | | | |
| Amendment of Rule 15 | 2. In the Uttarakhand Higher Judicial Service Rules, 2004 (hereinafter referred to as principal rules) for existing sub-rule (ii) of Rule 15, as set out in column 1 below, the sub-rule as set out in column-2 shall be substituted, namely- <table border="0" style="margin-left: 40px; width: 100%;"> <tr> <td style="text-align: center; width: 50%;">Column 1</td> <td style="text-align: center; width: 50%;">Column 2</td> </tr> <tr> <td style="text-align: center;">Existing Rule</td> <td style="text-align: center;">Rule hereby Substituted</td> </tr> <tr> <td style="vertical-align: top;">(ii) The syllabus for competitive examination shall as prescribed in Appendix "B".</td> <td style="vertical-align: top;">(ii) The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government.</td> </tr> </table> | Column 1 | Column 2 | Existing Rule | Rule hereby Substituted | (ii) The syllabus for competitive examination shall as prescribed in Appendix "B". | (ii) The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government. |
| Column 1 | Column 2 | | | | | | |
| Existing Rule | Rule hereby Substituted | | | | | | |
| (ii) The syllabus for competitive examination shall as prescribed in Appendix "B". | (ii) The Chief Justice or Committee constituted by the Chief Justice shall prescribe the pattern and syllabus of competitive examination, which shall be finalized after approval of the State Government. | | | | | | |
| Amendment of Rule 19 | 3. In the Principal rules for existing sub-rule (ii) of Rule 19, as set out in column 1 below, the sub-rule as set out in column-2 shall be substituted, namely- | | | | | | |